

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No.175 of 2021(SZ)**

IN THE MATTER OF:

Thiru.P.Raja Rao,  
S/o. Pandurangan Rao,  
Ex-president – Kallukurukki Panchayat,  
1/428, New Housing Board,  
Sathya Sai Nagar, Kallukurukki,  
Krishnagiri - 635002

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Applicant(s)

- Vs. -

- 1) The Commissioner,  
Geology and Mining Department,  
Government of TamilNadu,  
Alandur Road, Guindy,  
Industrial Estate, Guindy,  
Chennai - 600 032.
- 2) The District Collector,  
Collectorate,  
Krishnagiri District,  
Krishnagiri – 635 115.
- 3) The Assistant Director,  
Geology and Mining Department,  
Krishnagiri Collectorate Complex,  
Krishnagiri - 635001.
- 4) The Member Secretary,  
Tamil Nadu Pollution Control Board,  
No.76, Mount Road,  
Guindy, Chennai- 600 032.
- 5) The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Krishnagiri District,  
Krishnagiri – 635126.

- 6) M.Venkatraman,  
S/o. M.Muniyappan,  
D.No.3/245, Azad Nagar,  
Venkatapuram,  
Krishnagiri Town & Taluk,  
Krishnagiri 635001.
- 7) V.Rajesh,  
S/o. M.Venkataraman,  
D.No.3/245, Azad Nagar,  
Venkatapuram,  
Krishnagiri Town & Taluk,  
Krishnagiri -635001.

... Respondent(s)

**COMPLIANCE REPORT FILED BY THE 2<sup>nd</sup> RESPONDENT.**

I, Dr.V.Jaya Chandra Bhanu Reddy, I.A.S., S/o.Rami reddy, aged about 35, residing at Collectors Bungalow, Krishnagiri do hereby solemnly affirm and sincerely as follows:

1) I am the 2<sup>nd</sup> respondent herein and as such I am well acquainted with facts of the case from the available records, I am filling this Compliance report.

2) It is submitted that One Thiru.P.Raja Rao, Ex-President of Kallukurukki Panchayat, Krishnagiri District, has filed an Original Application No.175 of 2021(SZ) before the Hon'ble National Green Tribunal, South Zone, Chennai with prayer to direct the 3<sup>rd</sup> respondent to take action in stopping the quarry operations in both S.F.Nos.399/1(Part-A), 399/1 (Part-B) of Kallukurukki Village Krishnagiri Taluk & District for the purpose of protecting environment from pollution.

3) It is further submitted that,

- i. to ascertain the genuineness of the allegations and alleged violations committed, the National Green Tribunal vide order dated 11.08.2021 ordered to appoint a joint committee consisting of (1) The Revenue Divisional Officer (RDO), Krishnagiri (2) The Assistant Director of Geology and Mining Department, Krishnagiri District and (3) The District Environmental Engineer (DEE), Tamil Nadu Pollution Control Board (TNPCB), Krishnagiri District to inspect the area in question and submit a factual as well as action taken report if there is any violation found.
- ii. In the said order it has been stated that, the Mining and Geology Department, Krishnagiri District will be the nodal agency for co-ordination and for providing necessary logistics for this purpose and directed to submit the report on or before 20.09.2021.

4) It is also submitted that, as per the orders of the National Green Tribunal dated: 11.08.2021 the District Collector, Krishnagiri vide proceedings Rc.No.666/2021/Mines dated:17.08.2021 has constituted a joint committee with team members as 1) The Revenue Divisional Officer, Krishnagiri, 2) The Deputy Director of Geology and Mining, Krishnagiri and 3) The District Environmental Engineer (DEE), Tamil Nadu Pollution Control Board (TNPCB), Hosur, Krishnagiri District and directed the members of the joint committee to conduct field inspection in the subject area and to submit detailed report.

5) It is further submitted that, as per the report of the joint committee letter dated: 20.12.2021 the Revenue Divisional Officer, Krishnagiri has levied penalty of Rs.3,17,67,288/- to Thiru.Venkataraman vide proceedings dated: 17.02.2022 for the quantity of 30872cbm rough stone quarried in the adjacent non lease area near S.F.399/1(Part-A) and also levied penalty of

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Rs.3,56,25,009/-to Thiru.Ramakrishnan for the quantity of 26682cbm of rough stone quarries in the adjacent non lease area near S.F.399/1(Part-B) and 7939cbm of rough stone quarried in excess than the permitted quantity in S.F.399/1(Part-B) of Kallukurukki Village of Krishnagiri Taluk & District.

6) it is submitted that, the National Green Tribunal Southern Zone Chennai vide order dated: 22.02.2022 has dispose of application with a direction to take action against the 6<sup>th</sup> respondent (Thiru.Venkataraman) for illegal and unauthorised mining and recover the amount due as provided under TNMMCR 1959. It is also ordered that, Tamil Nadu Pollution Control Board is directed to complete the proceedings already initiated for imposing environmental compensation for running the unit without renewing the consent to operate. Further, it is directed to comply the said order. Accordingly, the compliance report is submitted as follows.

- i. The Revenue Divisional Officer, Krishnagiri has levied penalty of Rs.3,17,67,288/- to Thiru.Venkataraman vide proceedings dated: 17.02.2022 for the quantity of 30872cbm rough stone quarried in the adjacent non lease area near S.F.399/1(Part-A) and also levied penalty of Rs.3,56,25,009/-to Thiru.Ramakrishnan for the quantity of 26682cbm of rough stone quarries in the adjacent non lease area near S.F.399/1(Part-B) and 7939cbm of rough stone quarried in excess than the permitted quantity in S.F.399/1(Part-B) of Kallukurukki Village of Krishnagiri Taluk & District.
- ii. The District Environmental Engineer, vide proceedings dated: 09.12.2021 has directed the 6<sup>th</sup> respondent to pay an amount of Rs.27.80lakhs towards recovery of Environmental compensation to TNPCB.
- iii. Against the order passed by the Revenue Divisional Officer, Krishnagiri dated: 17.02.2022, the 6<sup>th</sup> respondent Thiru.Venkataraman has filed first appeal before the District Collector, Krishnagiri. The District Collector vide order dated: 17.10.2022 has dismissed the appeal petition

initialed

with a direction to remit the penalty of Rs.2,63,27,944/- by partially modifying the order of the Revenue Divisional Officer.

- iv. Against the order passed by the Revenue Divisional Officer, Krishnagiri dated: 17.02.2022, Thiru.Ramakrishnan has filed first appeal before the District Collector, Krishnagiri. The District Collector vide order dated: 17.10.2022 has dismissed the appeal petition with a direction to remit the penalty of Rs.2,95,22,092/- by partially modifying the order of the Revenue Divisional Officer.
- v. Against the order passed by the District Collector, Thiru.Venkataraman has filed 2<sup>nd</sup> appeal before the Commissioner of Geology and Mining and orders from the Commissioner of Geology and Mining is awaited.

7) It is submitted that, the orders of the Hon'ble National Green Tribunal, South Zone, Chennai has been duly complied with and further action will be initiated after the receipt of orders to be passed by the Commissioner of Geology and Mining in the appeal petition filed by Thiru.Venkataraman.

Signed : District Collector  
Krishnagiri.

Date : .01.2023

Sir,  
FC  
Comptroller

### VERIFICATION

I, Dr.V.Jaya Chandra Bhanu Reddy, I.A.S., S/o.Rami reddy working as District Collector, Krishnagiri District do hereby verify that the contents of above report are true to the best of my Knowledge through records.

District Collector  
Krishnagiri.

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